

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

RP 16/94 in : Date of order 9.11.94  
OA 62/92

B.L. Pachoria : Petitioner

V/s

Union of India & Others : Respondents

Mr. Anil Khanna : Counsel for the applicant

Mr. Manish Bhandari : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner in this application has sought a review of the decision of this Tribunal dated 22.12.93 in OA 62/92 mainly on the ground that the observations made in para 4 of the impugned decision are not in consonance with the contents of Annexure A-5 dated 3.8.90 and Annexure A-6 dated 3.9.90. The points raised on behalf of the parties during the course of arguments have already been dealt with in the impugned order. The grounds stated in this petition do not fall within the purview of Order 47 Rule 1 of the Code of Civil Procedure. We find no error apparent on the face of record and no other ground warranting any interference with the order. The Review Petition is dismissed as being devoid on merits.

  
(O.P. SHARMA)

MEMBER (A)

  
(GOPAL KRISHNA)  
MEMBER (J)